COMMITTEE ON SUBORDINATE LEGISLATION

(2025-2026)

(EIGHTEENTH LOK SABHA)

SECOND REPORT

ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/ RECOMMENDATIONS CONTAINED IN THIRTY-SECOND REPORT (SEVENTEENTH LOK SABHA) ON INFIRMITIES IN THE 'PROTECTIVE TEXTILES (QUALITY CONTROL) ORDER, 2022 [S.O. 1707 (E)] DATED 12.04.2023.

(PRESENTED TO LOK SABHA ON 19.08.2025)



LOK SABHA SECRETARIAT
NEW DELHI
August, 2025/ Sravana, 1947 (SAKA)

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MEMBERS OF THE COMMITTEE ON SUBORDINATE LEGISLATION (2025-26)

- 1. Shri Balashowry Vallabhaneni, Chairperson
- 2. Shri Karti P Chidambaram
- 3. Shri Satish Kumar Gautam
- 4. Dr. Mohammad Jawed
- 5. Shri Dhairyasheel Sambhajirao Mane
- 6. Ms. Mahua Moitra
- 7. Shri N.K. Premachandran
- 8. Shri Rajeev Rai
- 9. Shri A. Raja
- 10. Shri Madhavaneni Raghunandan Rao
- 11. Dr. Alok Kumar Suman
- 12. Shri Vivek Thakur
- 13. Shri Rajesh Verma
- 14. Vacant
- 15. Vacant

SECRETARIAT

1. Smt. Jyochnamayi Sinha - Joint Secretary

2. Smt. Jagriti Tewatia - Director

3. Shri Shailendra Priyadarshi - Deputy Secretary

Shri Satish Kumar - Executive Officer

INTRODUCTION

I, the Chairperson, Committee on Subordinate Legislation (2025-26) having been authorised by the Committee to present the Report on their behalf, the Second Report on the action taken by the Government on the Observations/ Recommendations contained in Thirty-second Report (Seventeenth, Lok Sabha) on Infirmities in the "Protective Textiles (Quality Control) Order, 2022 [S.O.1707(E)]".

- 2. This Report relates to the Action Taken by the Government on the Observations/ Recommendations of the Committee contained in The Thirty-second Report (Seventeenth Lok Sabha) which was presented to Lok Sabha on 18.12.2023.
- 3. The Report was considered and adopted by the Committee at their sitting held on 18.08.2025.
- 4. An analysis of the Action Taken by Government on the Observations/
 Recommendations contained in the Thirty-fifth Report of the Committee
 (Seventeenth Lok Sabha) is given in **Appendix II** of the Report.

New Delhi; 18 August, 2025 27 Sravana, 1947 (Saka) BALASHOWRY VALLABHANENI CHAIRPERSON, COMMITTEE ON SUBORDINATE LEGISLATION

REPORT

CHAPTER-I

This Report of the Committee on Subordinate Legislation (2025-26) deals with the Action Taken by the Government on the Observations/Recommendations contained in the Thirty-second Report (17th Lok Sabha) of the Committee which was presented to Lok Sabha on 18.12.2023. The Thirty-second Report dealt with the infirmities in the 'Protective Textiles (Quality Control) Order, 2022 [S.O. 1707 (E)] dated 12.04.2023.

- 2. The shortcomings observed in the above Report and the Observations/ Recommendations made by the Committee in respect of these shortcomings are contained in Para Nos. 6 to 8 and 11 to 14) of the Thirty-second Report (17th Lok Sabha). The Report, after presentation, was forwarded to the Ministry of Textile and the Ministry of Law & Justice for implementation of the recommendations contained therein. The Ministry of Textile *vide* their OM No. 3/1/2022-TTI (Pt.) dated 23.09.2024 and Ministry of Law & Justice (Legislative Department) *vide* their O.M. No. 4(1)/2023-L.I dated 31.01.2024 have furnished their action taken replies on the Observations/ Recommendations contained in the Report.
- 3. Replies to the observations/recommendations contained in the Report have been categorized as follows:
 - (i) Observations/Recommendations which have been accepted by the Government

 Para Nos. 6, 7, 8, 11, 12, 13 and 14

 Total: 07
 - (ii) Observations/Recommendations which the Committee do not desire to pursue in view of the Government's reply.

Para No. Nil Total: 00

- (iii) Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee

 Para Nos. Nil

 Total:00
- (iv) Observations/Recommendations in respect of which final replies of the Government are still awaited

 Para No. Nil

 Total:00
- 4. The main observations/ recommendations made by the Committee in different paras of the Report and the action taken thereupon by the Ministry of Textile and the Ministry of Law & Justice Affairs are, in brief, as follows: -

I. Infirmity in the Commencement Clause

- 5. On scrutiny of the Protective Textiles (Quality Control) Order, 2022 [S.O. 1707 (E)], the Committee had observed that, in the Commencement Clause of the Order, instead of giving a specific date for its commencement, the Order mentioned that, 'it shall come into force on the 180 days after its publication in the Official Gazette'. The Committee had, thus recommended that while framing Rules/Order, it should always be expedient on the part of the Ministry to be unequivocal and a clear date, with effect from which, the provisions of an Order shall come into effect should always be mentioned in an Order to be more specific and transparent.
- 6. The Ministry of Textile, in their action taken reply submitted that, the Ministry has taken the corrective measure and notified the Order i.e. Protective Textiles (Quality Control) Amendment Order, 2022 vide S.O. 2332 (E) dated 24.05.2024 (Annexure-I), wherein exact date on which the QCO would come into force was notified. The Ministry also submitted that the *ibid* direction of the Committee has been duly noted by the Ministry for issuance of QC as in future.

II. Infirmity in the Short Title

- 7. On scrutiny of the Protective Textiles (Quality Control) Order, 2022 [S.O. 1707 (E)], the Committee had observed that the year in the short title i.e. 2022 did not tally with the year of their publication in the Gazette i.e. 2023 and the Amendment Order notified by the Ministry *vide* S.O. 2332 (E) dated 26.05.2023 also read as the Protective Textiles (Quality Control) Order, 2022. The Committee had, thus, recommended that the Ministry should issue corrigendum, rectifying the error in the Short Title in order to make it consistent with the 'year' of publication and apprise the Committee.
- 8. The Ministry of Textile, in their action taken reply submitted that, the Quality Control Order (QCO) was vetted in November, 2022 by the Legislative Department, Ministry of Law & Justice and approved in January, 2023. The approved draft QCO was uploaded on website and later notified in the Gazette of India in April, 2023. In the instant case, the calendar year changed while following the procedure for issuance of the QCO and accordingly, the Ministry issued the Gazette for QCO with difference in the year of issuance and the year mentioned in the Short Title of the QCO. However, the Ministry has duly noted ibid direction of the Committee for issuance of Quality Control Orders in future.

- 9. The Committee had also desired that the Ministry of Law & Justice (Legislative Department should once again issue suitable instructions to the Department of Publication in the Ministry of Housing and Urban Affairs and to all the Ministries/ Departments for making consequential changes in the year of the Short Title of such cases and avoid occurrence of such infirmities in the Rules, Regulations, Bye-laws etc. in future.
- 10. The Ministry of Law & Justice (Legislative Department) in their action taken reply has informed the Committee that the Ministry has issued instructions on the recommendations of the Hon'ble Committee *vide* O.M. Dated 04.01.2024 (Annexure-II) to the Directorate of Printing and all the Ministries/Departments of Government of India for making consequential change in the short title of such cases and avoid occurrence of such infirmities in the Rules, Regulations, Bye-laws etc. in future.
- 11. The Committee are satisfied to note that the Ministry of Textile and the Ministry of Law & Justice (Legislative Department) have accepted all the shortcomings as pointed out by the Committee and has rectified the same.
- 12. The Observations/Recommendations made by the Committee and the Action Taken Replies received from the Ministry concerned have been reproduced in the subsequent Chapters of the Report.

CHAPTER II

OBSERVATIONS/ RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

Recommendations (Para Nos.6 to 8)

The Committee note that, the Protective Textiles (Quality Control) Order, 2022 was published in the Extraordinary Gazette, Part II, Section 3(ii) dated 12.04.2023. On scrutiny of the Order, it was observed that, in the Commencement Clause of the Order, instead of giving a specific date for its commencement, the Order mentioned that, 'it shall come into force on the 180 days after its publication in the Official Gazette'. The Committee were of the view that, absence of a specific date in the Commencement clause may create confusion, especially for some moderately educated persons about the exact date from which the provisions made in the Order will be applicable. It was, thus, felt that if a specific date is mentioned, it will avoid scope of any confusion and litigation. In order to seek clarification on this, the said matter was referred to the Ministry of Textiles for furnishing their comments.

It may be noted that, on being pointed out, the Ministry of Textiles in their reply dated 30.05.2023 submitted that, they have noted the Observations made by the Committee and notified the Amendment Order in this regard on 26.05.2023. For commencement of the provisions notified *vide* Order dated 12.04.2023, in the Amendment Notification, the Ministry replaced the words - "in place of 180 days" by "this Order shall come into force on the 7th October, 2023".

The Committee, thus, while expressing satisfaction, direct the Ministry to ensure that, as far as possible, Rules /Orders should be self-contained and should avoid use of vague expressions, whose form or purport require further elucidation to avoid unnecessary confusion and misinterpretation, especially on account of deciding the date from which the provisions will be made effective. The Committee, therefore, recommend that while framing Rules/Orders, it should always be expedient on the part of the Ministry to be unequivocal and a clear date, with effect from which, the provisions of an Order shall come into effect should always be mentioned in an Order to be more specific and transparent.

Reply by the Government

In accordance to the directions received in the Ministry from Committee on subordinate Legislation with regards to Protective Textiles (Quality Control) Order, 2022 dated 10.4.2023, the Ministry had taken the corrective measure and notified the following:

a) Protective Textiles (Quality Control) Amendment Order, 2022 vide S. O. 2332(E) dated 24th May 2024, wherein exact date on which the QCO would come into force was notified.

The *ibid* direction of the Committee has been duly noted by the Ministry for issuance of Quality Control Orders in future.

(Ministry of Textiles O.M. No. 3/1/2022-TTI(Pt.) dated 23.09.2024)

Recommendations (Para Nos.11 to 14)

The Committee may, like to draw attention of the Ministry of Textiles to the oft repeated Recommendation made by the Committee that the year in the Short Title should invariably be inconformity with the 'year' of their publication in the Gazette of India so as to facilitate easy location of such 'Statutory Orders', especially in locating the Rules and Regulations from year-wise lists.

The Committee may also like to draw the attention of the Ministry towards the Recommendation made by the Committee, way back in 1972, when the Committee, in their Fifth Report of the Fifth Lok Sabha, while taking a serious view of the recurrence of such errors, had desired that the Legislative Department of the Ministry of Law and Justice should, in consultation with the Government of India Press, devise some procedure for making changes in the year of the Short title, especially in case of the Rules, which are sent by the Ministries towards the end of Year for Publication and get published in the next corresponding Year. Accordingly, the Ministry of Law and Justice had issued instructions to the Directorate of Printing and all Ministries / Departments of Central Government vide their OM No. 4(3)/2012-L.I. dated 29.06.2012. Since then, the Committee have many times reiterated this Recommendation.

It is, however, observed that the Ministry of Textiles, did not strictly adhere to the above Recommendation of the Committee in this regard as both the Notifications issued by the Ministry have mentioned the year 2022 in the short title, whereas both the Notifications have been published in the Gazette of India in the year 2023. The Committee therefore may like to, draw attention of the Ministry towards the fact that, with the change in the manner of publishing Gazette Notifications from analog to digital, the precise time and year when the Gazette is published in the electronic mode assumes significance. The Committee, therefore, desire that the Ministry of Law and Justice (Legislative Department) should once again issue suitable instructions to the Department of Publication in the Ministry of Housing and Urban Affairs and all the Ministries / Departments of Government of India for making consequential changes in the year of the Short Title of such cases and avoid occurrence of such infirmities in the Rules, Regulations, Bye-laws etc. in future.

Under the circumstances, the Committee, also recommend the Ministry of Textiles to scrupulously follow the oft repeated Recommendations of the Committee while framing Rules in future. The Committee also draw attention of the Ministry, to another oft repeated Recommendation of the Committee, as per which, a Corrigendum should be issued within 30 days from the date of publication of the Notification in Official Gazette, in cases where discrepancy in the year of the Publication occurs. The Committee, therefore, recommends that the Ministry to issue a Corrigendum within the specified time frame, rectifying the error in the Short Title of both the Notifications under reference. The Committee may like to be apprised of the conclusive action taken in the matter.

Reply by the Government

In response, it is submitted that both Quality Control Order for Geo Textiles and Protective Textiles were sent for legal vetting to Legislative Department, Ministry of Law & Justice in November 2022 and the vetted draft QCOs were received from the Legislative Department in the same month i.e. November 2022.

Subsequently the vetted drafts of both the QCOs were sent for approval of the Competent Authority and the approval was received in January 2023.

As per the procedure, approved draft QCOs were uploaded on WTO TBT website for comments from member countries for a period of 60 days, the said period ended on 8th April, 2023. Accordingly, the QCOs for Geo-Textiles and Protective Textiles were notified in the Gazette of India on the 10th April 2023.

In the instant case the calendar year changed while following the procedure for issuance of the QCOs. Accordingly, the Ministry issued the Gazette for QCOs for Geo-Textiles and Protective Textiles with difference in the year of issuance and the year mentioned in the Short Title of the QCO.

The Ministry has duly noted *ibid* direction of the Committee for issuance of Quality Control Orders in future.

(Ministry of Textiles O.M. No. 3/1/2022-TTI(Pt.) dated 23.09.2024)

The recommendations/observations of the Hon'ble Committee have taken note of and Legislative Department, Ministry of Law & Justice has issued instructions on the recommendations of the Hon'ble Committee vide O.M. dated 04.01.2024, to the Directorate of Printing and all the Ministries/ Departments of Government of India for making consequential change in the short title of such cases and avoid occurrence of such infirmities in the Rules, Regulation, Bye-laws etc. in future.

(Ministry of Law & Justice, Legislative Department O.M. No. 3/1/2022-TTI L.I dated 23.09.2024]

CHAPTER III

OBSERVATIONS/ RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLY

-NIL-

CHAPTER IV

OBSERVATIONS/ RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE

-NIL-

CHAPTER V

OBSERVATIONS/ RECOMMENDATIONS IN RESPECT OF WHICH FINAL REPLIES OF THE GOVERNMENT ARE STILL AWAITED

-NIL-

New Delhi;

18 August, 2025 17 Sravana, 1947(Saka) BALASHOWRY VALLABHANENI Chairperson Committee on Subordinate Lok Sabha

ANNEXURE-I

File No. 6/1/2021-R&D(Pt.4) (Computer No. 53973)

461486/2023/R&D

THE GAZETTE OF INDIA: EXTRAORDINARY

[PART II—SEC. 3(ii)]

MINISTRY OF TEXTILES ORDER

New Delhi, the 24th May, 2023

S.O. 2332(E).—In exercise of the powers conferred by sub-sections (1) and (2) of section 16 read with section 17 and sub-section (3) of section 25 of the Bureau of Indian Standards Act, 2016 (11 of 2016), the Central Government is of the opinion that it is necessary so to do in the public interest and after consulting the Bureau of Indian Standards, hereby makes the following Order, namely:-

- Short title and commencement.—(1) This Order may be called the Protective Textiles (Quality Control)
 Amendment Order, 2022.
 - (2) It shall come into force from the date of its publication in the official Gazette.
- 2. In the Protective Textiles (Quality Control) Order, 2022, in paragraph 1, for sub-paragraph (2), the following sub- paragraph shall be substituted, namely:-
 - "(2) This order shall come into force on the 7th October, 2023."

[F. No. 6/1/2021-R&D (Pt.3)]

RAJEEV SAXENA, Jt. Secy.

Note: The principal order was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (ii) vide notification number S.O. 1707(E) dated 10th April, 2023.

ANNEXURE-II

F.No.4 (1)/2023-L.I Government of India Ministry of Law & Justice Legislative Department Legislative I Section

> Shastri Bhawan, New Delhi The 4^{rt}January, 2024

NOTE

Subject: - Infirmities in the short -title of rules, regulation, bye-laws etc. - regarding.

The undersigned is directed to refer to Lok Sabha Secretariat's O.M. No. 11/50/COSL/2023 dated 20/12/2023 and O.M. No. 11/19(2)/COSL/2023 dated 22/12/2023 on the above mentioned subject. The Lok Sabha Secretariat, Committee on Subordinate Legislation has observed therein that in the scrutiny of Rules, Regulations, etc., framed by Ministries/Departments, it is found that various infirmities such as non-tallying of year, non-indication of the year of making, amending the rules, long short title etc., continues to occur in the Rules/Regulations. The Secretariat has also stated therein that the Committee has been repeatedly drawing attention of the Ministries to these infirmities and has also made several recommendations, which are as follows:

i. All rules should be given short-title.

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ii. All amendments in rules should be given short titles. The title should show the serial number of the amendment and the 'year' of making.

iii. All titles, besides being given in the body, should be given at the top also.

2) The 'year' in the short title to all rules whether original or amended should confirm to the 'year' of publication of the Gazette Notification.

- 3) The short title should not be too long describing the entire content, rather than indicating the substance of the rules.
- 2. In view of the above, you are requested to take note of the above mentioned recommendations of the Committee on Subordinate Legislation so that necessary consequential changes in the year of the Short title of the rules with regard to year in which the rules are made and number of the amending rules are made/carried out and indicate correct year in the short title and avoid occurrence of such infirmities in the Rules, Regulations, Bye-laws etc. in future.

(Arti Chopra)
Deputy Legislative Counsel
Tel. No. 23384065

- Ministry of Housing and Urban Affairs Department of Publication, Civil Lines, New Delhi - 110054
- Directorate of Printing, 'B' Wing, Nirman Bhawan, Maulana Azad Road, New Delhi-110108.

Copy for information and strict compliance:

All Ministries/Departments of Government of India

APPENDIX-I

CONFIDENTIAL

MINUTES OF THE FIFTH SITTING OF THE COMMITTEE ON SUBORDINATE LEGISLATION (2025-2026)

The fifth sitting of the Committee on Subordinate Legislation (2025-26) was held on Monday, the 18th August, 2025 from 1500 hrs. to 1530 hrs. in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

			Shri Balashowry Vallabhaneni		<u>Chairperson</u>	
			MEMBE	ERS		
		2.	Shri Karti P Chidambaram			
		3.	Dr. Mohammad Jawed			
		4.	Shri N.K. Premachandran			
		5.	Shri Madhavaneni Raghunanda	an Rao		
		6.	Dr. Alok Kumar Sumna			
		7.	Shri Vivek Thakur			
			<u>SECRETARI</u>	<u>AT</u>		
		1.	Smt. Jagriti Tewatia	_	Director	
		2.	Shri Shailendra Priyadarshi	_	Deputy Secreta	ry
C	(i)	XX	Committee then considered the fol XX	lowing (XX	XX
	(ii)	Recom	I Report on the Action Taken by t mendations contained in the Thirt nmittee on Subordinate Legislatio	y secon		
	(iii)	XX	XX		XX	XX
	(iv)	XX	XX		XX	XX
3. m			erations, the Committee adopted Committee also authorized the C		•	

The Committee then adjourned.

House.

APPENDIX-II (Vide Para 4 of the Introduction of the Report)

ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/ RECOMMENDATIONS CONTAINED IN THE 32nd REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION (17TH LOK SABHA)

I	Total No. of Observations/Recommendations made	7	
II	Recommendations that have been accepted by the Government		
	[vide recommendations at Para Nos.6,7,8,11,12,13 and 14] Percentage of total	100 %	
III	Recommendations which the Committee do not want to pursue in view of Government replies	NIL	
	Percentage of total	0%	
IV	Recommendations in respect of which replies of Government have not been accepted by the Committee	NIL	
	Percentage of total	0%	
V	Recommendations in respect of which final replies of Government are still awaited Percentage of total		